

**Before the Appellate Tribunal for Electricity
(Appellate Jurisdiction)**

Appeal Nos. 229 & 246 of 2013

Dated : 17th December, 2013

**Present: Hon'ble Mr. Justice M. Karpaga Vinayagam, Chairperson
Hon'ble Mr. Rakesh Nath, Technical Member**

In the matter of

Appeal No. 229 of 2012 & I.A. No. 368 of 2012

Reliance Infrastructure Ltd. ...Appellant(s)

Versus.

Maharashtra Electricity Regulatory Commission & Anr.

...Respondent(s)

Counsel for the Appellant(s) : Mr. J.J. Bhatt, Sr. Adv.
Ms. Anjali Chandurkar
Mr. Hasan Murtaza
Mr. Aditya Panda

Counsel for the Respondent(s): Mr. Ramji Srinivasan, Sr. Adv
Mr. Sakya Singha Chaudhuri
Ms. Purna Priyadarshini
Ms. Kanika Chug
Ms. Anusha Nagarajan for R.2
Mr. Buddy A. Ranganadhan for R.1

**Appeal No. 246 of 2012 &
I.A. Nos. 401, 402, of 2012 & 71, 245 & 439 of 2013**

Tata Power Co. Ltd. ...Appellant(s)

Versus.

Maharashtra Electricity Regulatory Commission & Anr.

...Respondent(s)

Counsel for the Appellant(s) : Mr. Ramji Srinivasan, Sr. Adv
Mr. Sakya Singha Chaudhuri
Ms. Purna Priyadarshini
Ms. Kanika Chug

Ms. Anusha Nagarajan

Counsel for the Respondent(s): Mr. Buddy A. Ranganadhan for R.1
Mr. J.J. Bhatt, Sr. Adv.
Ms. Anjali Chandurkar
Mr. Hasan Murtaza
Mr. Aditya Panda for R.2

ORDER
I.A. No. 439 of 2013 in
Appeal No. 246 of 2012

Issue notice. Mr. J.J. Bhatt, the learned Senior Counsel takes notice on behalf of Respondent No.2; Mr. Buddy A. Ranganadhan takes notice on behalf of Respondent No.1. The learned counsel for the Respondent Nos. 1 & 2 are directed to file their replies on or before 06.01.2014 after serving copy on the other side.

Post the I.A. No. 439 of 2013 in Appeal No. 246 of 2012 and Appeal No. 229 of 2012 for hearing on **8th, 9th & 10th January, 2014.**

(Rakesh Nath)
Technical Member
ts/ak

(Justice M. Karpaga Vinayagam)
Chairperson